

THE GAUHATI HIGH COURT AT GUWAHATI
(HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL PRADESH)

No.HC.VII-67/2022/9271 IA

From :- Smti. Jayashree Bora,
Joint Registrar (Vigilance),
Gauhati High Court,
Guwahati.

To,
Shri Lohit Kumar Saikia,
Presiding Officer,
Industrial Tribunal, Guwahati.

Dated Guwahati the ¹⁶ 12 September, 2024.

Sub: **Earned leave.**

Ref:- Letter No. IT.6/24/309 dtd. 10.10.2024.

Sir,

With reference to the above, I am directed to inform you that you have been granted **earned leave for twenty nine days, w.e.f. 17.09.2024 to 15.10.2024** (prefixing 14.09.2024, 15.09.2024 and 16.09.2024 ; suffixing 16.10.2024 and 17.10.2024), **along with station leave permission, w.e.f. the evening of 14.09.2024 till the morning of 18.10.2024.** Further, you are asked to hand over charge of your Court and Office to the District and Sessions Judge, Kamrup (M), and in his absence, to the next senior most Judicial Officer available at the station.

Yours faithfully,

Sd/-

JT. REGISTRAR (VIGILANCE)

Memo No.HC.VII-67/2022/ 9272 - 9274 IA, dated , 12-09-24

Copy to:

1. The Principal Accountant General (A&E), Assam, Guwahati for information.
(Copy of leave application is enclosed herewith).
2. The District & Sessions Judge, Kamrup (M).
3. The Project Manager, Gauhati High Court.

to
JT. REGISTRAR (VIGILANCE)

Quita